

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA-2102/2018

New Delhi, this the 30th day of May, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Ter Singh
Age 55 years
Assistant, Group "B"
S/o Bhimsen, R/o Mohalla Saraswat Pada
Town & Post -Farah, Dist-Mathura, UP. Applicant

(through Sh. S.C.Tomar)

Versus

1. Union of India through
The Secretary, (Indian Council of Agricultural Research)
Krishi Bhawan, Dr. Rajendra Prasad Road
New Delhi – 110 001.
2. The Director General
(Indian Council of Agricultural Research)
Krishi Bhawan, Dr. Rajendra Prasad Road
New Delhi – 110 001.
3. The Director
ICAR-Central Institute for Research on GOATS
Makhdoom, PO, Farah
Mathura UP. Respondents

ORDER(ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J)

This OA has been filed by the applicant seeking the following reliefs :--

- A. Set aside the Respondents Office letter No.15-8(1) R&P/2007/Voll-II dated 25.08.2017 and Office letter No.15-8(1) R&P/2007/Voll-II dated 03.04.2018 by which the respondents conducting Examination for the post of Assistant Administrative Officer, which is to be filled by promotion with seniority basis, as the respondents admitted vide their letter and same is annexed as Annexure A-9.
- B. And further directing the respondents to promote the applicant to the next higher rank at the post of Assistant Administrative Officer from the date of vacant post i.e.01.12.2016 and further direct the respondents to pay salary to the applicant accordingly.

C. Grant any other/further relief which this Hon'ble Court may deem, fit and proper in the facts and circumstances of the case in the interest of justice."

2. Learned counsel for the applicant states that the applicant has preferred representations dated 04.09.2017, 21.09.2017, 04.04.2018 and 19.04.2018 in this regard and states that he will be happy and satisfied if a direction is given to the respondents to decide the aforesaid representations of the applicant in a time bound manner.

3. Taking into consideration the submission made by the counsel for the applicant at the Bar, we feel it unnecessary to keep the OA pending before this Tribunal and we direct the respondents to decide the aforesaid representations of the applicant by passing a reasoned and speaking order within three months from today. The OA is disposed of. It is made clear that nothing has been commented on merits of the case.

(Praveen Mahajan)
Member (A)

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(Jasmine Ahmed)
Member (J)